

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NIKKO AUTO LTD

RELEVANT PARTICULARS						
1.	Name of corporate debtor	NIKKO AUTO LTD				
2.	Date of incorporation of corporate debtor	12.03.1983				
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi				
4.	Corporate Identity No. of corporate debtor	U74899DL1983PLC093808				
5.	Address of the registered office and principal office (if any) of corporate debtor	806, Devika Towar, 6, Nehru Place, New Delhi-110019 (RO)				
		UM House, Plot No. 35P, Sector-44, Gurugram, Haryana-122002				
	Address other than RO where all or any books of accounts and papers are maintained	Plot No.9G, Sector-6, Faridabad, Haryana-121006				
6.	Insolvency commencement date in respect of corporate debtor	25.05.2022 vide Order under CP No. (IB)-316(ND) 2020 by Hon'ble New Delhi Bench, Court II, NCLT ((reckoned from the date of intimation of IRP's appointment) (Certified Copy to be issued in due course)				
7.	Estimated date of closure of insolvency resolution process	21.11.2022 (reckoned from the date of intimation of IRP's appointment viz. 25.05.2022)				
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<table border="1"> <tr> <td>Name</td> <td>Satish Joshi</td> </tr> <tr> <td>IBBI Reg. No.</td> <td>IBBI/TPA-001/IP-P01295/2018-19/12306</td> </tr> </table>	Name	Satish Joshi	IBBI Reg. No.	IBBI/TPA-001/IP-P01295/2018-19/12306
Name	Satish Joshi					
IBBI Reg. No.	IBBI/TPA-001/IP-P01295/2018-19/12306					
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<table border="1"> <tr> <td>Address</td> <td>F-207, Aditya Trade Tower, Plot No.4, Local Shopping Complex, Pocket O&P, Dilshad Garden, Delhi-110095</td> </tr> <tr> <td>Email ID</td> <td>recourse2018@gmail.com</td> </tr> </table>	Address	F-207, Aditya Trade Tower, Plot No.4, Local Shopping Complex, Pocket O&P, Dilshad Garden, Delhi-110095	Email ID	recourse2018@gmail.com
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Email ID	recourse2018@gmail.com					
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<table border="1"> <tr> <td>Address</td> <td>F-207, Aditya Trade Tower, Plot No.4, Local Shopping Complex, Pocket O&P, Dilshad Garden, Delhi-110095</td> </tr> <tr> <td>Email ID</td> <td>recourse2018@gmail.com</td> </tr> </table>	Address	F-207, Aditya Trade Tower, Plot No.4, Local Shopping Complex, Pocket O&P, Dilshad Garden, Delhi-110095	Email ID	recourse2018@gmail.com
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Email ID	recourse2018@gmail.com					
11.	Last date for submission of claims	08.06.2022 (reckoned from the date of intimation of IRP's appointment viz. 25.05.2022)				
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be known, if any, in due course				
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Currently, not applicable				
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) Currently, not applicable				

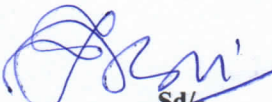
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Nikko Auto Ltd. vide Order under CP No. (IB)-316(ND) 2020 on 24.05.2022.

The creditors of Nikko Auto Ltd. are hereby called upon to submit their claims with proof on or before 08.06.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the Allotees /Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Sd/

Satish Joshi,
Interim Resolution Professional

Place: New Delhi
Date: 28.05.2022

